

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 143/MP/2013

Subject : Payment of UI payable from the Northern Region Unscheduled interchange Pool Account Fund.

Date of hearing : 12.9.2013

Coram : Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Tata Power Delhi Distribution Limited, Delhi

Respondents : National Regional Load Dispatch Centre and others

Parties present : Shri Gopal Jain, Advocate for the petitioner
Shri Alok Shanker, Advocate for the petitioner
Shri Rajiv Srivastava, Advocate, UPPCL
Shri Agarwal, Director (Finance), UPPCL
Shri Alok Kumar, NRLDC
Shri Aviram Vaishy, NRLDC
Shri Sachin Panwar, NRLDC
Ms Supriya Singh, NRLDC
Shri Darshan Singh, SLDC, Delhi

Record of Proceedings

The representative of NRLDC submitted that as on 20.8.2013, ` 2315.81 crore are outstanding towards UI charges against UPPCL. The representative of NRLDC further submitted that since ` 350.50 crore is receivable by Delhi Transco Limited (DTL) from regional UI pool account, it should be made party to the petition.

2. Learned counsel for the UPPCL sought time to liquidate the outstanding UI charges.

3. Shri Agarwal, Director (Finance) of UPPCL submitted that 50% of the outstanding amount would be paid in two monthly installments from the month of October 2013 and the remaining 50% amount would be paid as soon as the substantial funds are released by banks and financial institutions as part of the 'Financial

Rehabilitation Package". He further submitted that the Commission may consider to waive the late payment surcharge on the UI charges.

4. The Commission directed UPPCL to file its submission under affidavit.
5. The Commission observed that NRLDC should discuss the issue regarding UPPCL's request for wavier of late payment surcharge with the constituents of the Northern Region at RPC forum and submit about the outcome of the discussion by 15.10.2013.
6. The Commission directed the petitioner to implead DTL as respondent to the petition and file revised memo of parties. The Commission directed the petitioner to serve copy of the petition on DTL immediately. DTL was directed to file its response by 27.9.2013, with an advance copy to the petitioner. The petitioner may file its rejoinder, if any, by 10.10.2013.
7. The petition shall be listed for hearing on 29.10.2013 for further directions.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)